



2026:AHC:11483

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1021 of 2026

Dharmendra Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 57 Others

.....Respondent(s)

Counsel for Petitioner(s) : Radhey Shyam Yadav

Counsel for Respondent(s) : Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. In the proceedings initiated by the State before the Additional Commissioner (Judicial), First, Agra in Case No. 96 of 2009-2010 (computerized case no. C2010010000671, under Section 333 of the U.P. Z.A. and L.R. Act, the following order was passed on 27.05.2024, operative portion of which as follows:-

"प्रश्नगत निगरानी संख्या-96/2009-10, कम्प्यूटरीकृत संख्या-टी2010010000671, उ0प्र0 सरकार आदि बनाम मोहन सिंह आदि आंशिक रूप से स्वीकार की जाती है। अवर न्यायालय का प्रश्नगत आदेश दिनांक 10.08.2009 निरस्त किया जाता है। इस न्यायालय का यदि कोई स्थगन आदेश है तो वह भी निरस्त किया जाता है। आदेश की प्रति अवर न्यायालय को इस निर्देश सहित प्रतिप्रेषित की जाती है कि वह उभयपक्षों एवं तहसील स्तर से प्रकरण के सम्बन्ध में साक्ष्य एवं अभिलेख प्राप्त कर उभयपक्षों को सुनवाई/आपत्ति व साक्ष्य का अवसर प्रदान करते हुए प्रकरण से सम्बन्धित समस्त अभिलेखों/साक्ष्यों का विधिवत् परिशीलन करने के उपरान्त गुणदोष पर आदेश पारित करें। बाद आवश्यक कार्यवाही इस न्यायालय की पत्रावली दाखिल दफ्तर की जाये।"

2. It is argued that after the aforesaid order was passed, the proceedings are going on before the Additional District Magistrate, District Agra but till date no final decision has been taken.

3. Heard learned counsel for the petitioners, Learned Standing Counsel for the respondent nos. 1, 2 & 3 and Sri Avinash Chandra Srivastava, learned counsel for the respondent no. 4.

4. In the facts and circumstances of the case, the present petition is

disposed of directing the authority concerned to decide the aforesaid suit strictly in accordance with law most expeditiously and preferably within a period of six months from the date of production of certified copy before the authority concerned but after providing opportunity of hearing to all the parties concerned and without granting any unnecessary adjournment to any of the parties.

(Prakash Padia,J.)

January 16, 2026

Aiman